

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No.84/2024

ALAKH ALOK SRIVASTAVA

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(FOR ADMISSION and IA No.41937/2024-PERMISSION TO APPEAR AND ARGUE  
IN PERSON)

Date : 19-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)    Petitioner-in-person

For Respondent(s)    Mr. Jaideep Gupta, Sr. Adv.  
   Ms. Astha Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Shri Alakh Alok Srivastava, the petitioner who has appeared in person, after arguing the matter for some time, sought permission to withdraw this petition filed under Article 32 of the Constitution of India with liberty to seek reliefs before the Calcutta High Court.

His submission is placed on record.

Consequently, this writ petition is dismissed as withdrawn reserving liberty to the petitioner to seek appropriate reliefs before the Calcutta High Court.

Pending application(s), if any, shall also stand disposed of.

(KRITIKA TIWARI)  
SENIOR PERSONAL ASSISTANT

(MALEKAR NAGARAJ)  
COURT MASTER (NSH)